Annexure - 6

Name of the corporate debtor: Velex Logistics Private Limited; Date of commencement of CIRP: 28.07.2026; List of creditors verified as on: 18.08.2026

List of operational creditors (Employees)

(Amount in ₹)

Sr. No.	Name of authorised representative, if any	Name of employee	Details of claim received		Details of claim admitted				Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
			Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Whether related party?	% of voting share in CoC, if applicable					
1	Not applicable	Mr. Yogesh Himatlal Patel	11.08.2026	54,67,000.00	-	Operational debt - employee dues	Yes	Not applicable	-	-	-	54,67,000.00	Claim filed in Form D on 11.08.2026 under Regulation 9, comprising variable salary pay for F.Y. 2021-22 of Rs. 24,00,000, incentive for F.Y. 2021-22 of Rs. 16,71,000 and salary for F.Y. 2024-25 of Rs. 13,96,000. The documents furnished (PAN, Aadhaar and income tax return records) do not by themselves establish the employment relationship with the Corporate Debtor or the quantum of the dues. THE ENTIRE CLAIM IS HELD UNDER VERIFICATION pending production of the appointment letter / contract of employment, the salary structure evidencing entitlement to variable pay and incentive, the board or management approval sanctioning the incentive, salary registers and Form 16 for the relevant years, and reconciliation with the books of account of the Corporate Debtor; the components pertaining to F.Y. 2021-22 are additionally to be examined on limitation. Called for vide deficiency letter dated 19.08.2026. The claimant is a related party of the Corporate Debtor, being a promoter holding 18,62,500 equity shares (9.31%). Operational creditors do not form part of the Committee of Creditors under Section 21(2) of the Code. The same claimant has separately filed a claim in Form C - see Annexure 4; the two claims are in respect of distinct debts and there is no duplication.
TOTAL				**54,67,000.00**	**-**	**-**	**-**	**-**	**-**	**-**	**-**	**54,67,000.00**	

Date: 19.08.2026
Place: Mumbai

Sd/-
Dipti Narayan Mundra
Interim Resolution Professional of
Velex Logistics Private Limited
IP Reg. No.: IBBI/IPA-001/IP-P-02845/2023-2024/14366
AFA validity up to: 31.12.2026